

ITEM NO.40

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12663/2022

(Arising out of impugned final judgment and order dated 10-06-2022 in WA No. 3747/2022 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MRITUNJAY SRIVASTAVA & ORS.

Petitioner(s)

VERSUS

THE STATE OF U.P & ORS.

Respondent(s)

(IA No. 103397/2022 - INTERVENTION APPLICATION)

WITH

W.P.(C) No. 580/2022 (X)

IA No. 104666/2022 - STAY APPLICATION)

SLP(C) No. 17757/2022 (XI)

IA No. 149956/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 149957/2022 - EXEMPTION FROM FILING O.T.

IA No. 149955/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 18-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Akanksha Rathore, Adv.

Mr. Jaideep Gupta, Sr. Adv.
Ms. Sanchita Ain, AOR

Mr. Ajay Kumar Singh, AOR

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, A.A.G.
Mr. Pradeep Misra, AOR
Mr. Daleep Dhyani, Adv.
Mr. Suraj Singh, Adv.
Mr. Manoj Kumar Sharma, Adv.

Mr. Adarsh Upadhyay, AOR

Ms. Preetika Dwivedi, AOR
Mr. Abhisek Mohanty, Adv.

Ms. Mayuri Raghuvanshi, AOR
Mr. Vyom Raghuvanshi, Adv.
Ms. Akanksha Rathore, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters after two weeks.

In the meanwhile, Registry to verify as to whether these matters are to be listed along with the application(s) relating to W.P.(C)No.1022/1989, which is stated to has been referred to a larger Bench.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(DIPTI KHURANA)
ASSISTANT REGISTRAR